- : N O T I C E :-

THE ADVOCATES AND PARTIES APPEARING IN-PERSON are hereby put to notice that **Division Bench presided over by His Lordship Shri Justice K. R. Shriram** is pleased to issue following directions:-

(A) **Writ Petitions challenging notices issued under Section 148 of the Income Tax Act, 1961, prior to 1st April 2021, for reopening of assessment where circulation has been granted for 23rd March 2022 and 28th March 2022 will be listed on 14th March 2022**.

(B) Advocates for the Petitioners are further directed to inform the Respondents and serve copy of their petitions well in advance i.e. latest by 12th March 2022.

Dated this 10th day of the March, 2022

By Order,

sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay